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WP-25150-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 22nd OF JULY, 2025

WRIT PETITION No. 25150 of 2025

DR. PRIYANKA YADAV

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Aditya Sanghi - Senior Advocate with Ms. Poonam Sonkar, learned counsel for the petitioner.

Shri B.D. Singh - Deputy Advocate General for respondents/State.

<u>ORDER</u>

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned Senior Counsel for petitioner submits that petitioner seeks to upgrade her college and as such wants to participate in the NEET (PG) examination for the year 2025 or subsequently and in case petitioner is able to secure a better seat, then opt for the option of withdrawal from the present seat. He accordingly seeks leave to withdraw the petition with liberty to approach afresh, if need so arises in future.

In view of the above, the petition is dismissed as withdrawn with liberty as prayed for.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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